

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**DFR No. 2203 of 2013**

**Dated : 2<sup>nd</sup> December, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**M/s Lanco Kondapalli Power Ltd.**

**.....Appellant(s)**

**Versus**

**Andhra Pradesh Electricity Regulatory  
Commission & Ors.**

**.....Respondent(s)**

Counsel for the Appellant(s) : Mr. Narasimha, Sr. Adv.  
Mr. Sakya Singh Choudary  
Ms. Perna Priyadarshini  
Counsel for the Respondent(s): Mr. K.V. Mohan for APERC

**ORDER**

We feel that it is better for the Appellant to file an Application for condonation of delay.

The learned Senior Counsel appearing for the Appellant seeks some time to file an Application for condonation of delay.

Post the matter on **13.12.2013.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

